

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram**

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R. Krishnamoorthy, Member**

**Petition No.117/2007**

**In the matter of**

Directing the constituents to honour the power transfer limits and curb the overdrawals from the grid so that the entire NEW electricity grid is secure.

**And in the matter of**

Northern Regional Load Despatch Centre, New Delhi. .... **Petitioner**

**Vs.**

1. Uttar Pradesh Power Corporation Limited, Lucknow.
2. Power Development Department, Govt. of Jammu & Kashmir, Jammu.
3. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur.
4. Punjab State Electricity Board, Patiala.
5. Haryana Vidyut Prasaran Nigam Limited, Panchkula.
6. Delhi Transco Limited, New Delhi.
7. Himachal Pradesh State Electricity Board, Shimla.
8. Power Transmission Corporation of Uttaranchal Limited, Dehradun.
9. Electricity Department, UT Chandigarh, Chandigarh. .... **Respondents**

**ORDER**

The petitioner has made this application seeking directions to the constituents of the Northern grid to honour the power transfer capability limits specified by the petitioner and to curb overdrawals to ensure security of the grid. Direction has also

been sought to all SLDCs to follow the instructions given by the petitioner in real time in the interest of grid security.

2. The petitioner has stated that the Eastern Grid was synchronized with the Western Grid on 2.3.2003 followed by the synchronization of the Northern Grid on 28.8.2006 to form the NEW Grid. The WR-NR systems have also been directly connected on AC since 31.3.2007. These developments have led to a paradigm shift in system operation enabling the constituents of NEP Grid to reap the benefits on account of diversity in weather, loads, maintenance schedule of generating units and forced outages etc. As a result of synchronization, the Northern Region has been able to meet all time high demand of 648 MUs/day and 29495 MW this season. The advantages apart, the need to maintain real time power transfers within the operating limits (total transfer capability less reliability margin) has assumed greater importance to ensure grid security.

3. NRLDC has been taking up the network security related issues with the State constituents regularly. However, it is alleged that the constituents, without adhering to the network transfer limits, have been indulging in overdrawals, thereby endangering the security of the grid. According to the petitioner, during the past four months, the grid has narrowly escaped large-scale disturbance on several occasions. The petitioner has prayed for hearing of the case on urgent basis to issue appropriate directions to the constituents and SLDCs for ensuring the security of the NEW grid.

4. Considering the gravity of the situation and the need for urgent corrective measures to maintain the security of the grid, the application is admitted by circulation. Issue notice to the respondents who may file their reply by 8.10.2007 with copy to the petitioner, who may will file its rejoinder, if any, by 12.10.2007. The matter is listed for hearing on 16.10.2007.

Sd/-

**(R.KRISHNAMOORTHY)**  
**MEMBER**

Sd/-

**(BHANU BHUSHAN)**  
**MEMBER**

**New Delhi dated the 28<sup>th</sup> September 2007**



